

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO.12395 OF 2015

(Application on behalf of the Petitioner for issuance of
warrant of arrest of Respondent No.2)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4888 OF 2014

SHIMLA		... Petitioner(s)
	VERSUS	
MANGEY RAM & ORS.		... Respondent(s)

OFFICE REPORT

The application above mentioned was listed before the Hon'ble Judge in Chamber on **03.11.2014** with an office report dated 21st September, 2015 when the Lordship was pleased to pass the following order:

"Counsel has prayed for time to file affidavit on behalf of the petitioner whether the fact that respondent No.2 has disappeared from the village for about 17 years ago is correct office report not.

Let requisite affidavit be filed within a period of four weeks."

It is submitted that counsel for the petitioner has not filed the requisite affidavit despite time granted.

The application above mentioned is listed before the Hon'ble Judge-in-Chambers with this office report for orders.

DATED this the 5th^t day of December, 2015.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. Deeptakirti Verma, Advocate
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- 2.Mr. R.P. Mehrotra , Advocate
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c2/sv

ASSISTANT REGISTRAR